

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:658
ANSWERED ON:07.08.2013
OVERSTAYING IN GOVERNMENT ACCOMMODATION NO
Panda Shri Prabodh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a number of Government employees, Ministers, MPs and other dignitaries have been overstaying in their Government accommodation in Delhi even after their retirement;
- (b) if so, the details thereof;
- (c) whether the Supreme Court has directed the Government several times to get such occupants evicted from the Government accommodation;
- (d) if so, the details thereof;
- (e) whether the Government has taken any action on the directions of the Supreme Court; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a): Yes, Madam.

(b): The details are given at Annexure-I.

(c) to (f): No, Madam. However, in the case of Shri S.D. Bandi Versus Divisional Traffic Officer, Karnataka State Road Transport Corporation & Others (Civil Appeal No. 4064 of 2004) and Union of India Versus Vimal Bhai & Others (SLP No. 12065 of 2009), the Hon'ble Supreme Court has given some suggestions for immediate vacation of Government Accommodation on cancellation of allotment, speedy trial and expeditious disposal of the eviction proceedings against the unauthorised occupants of Government accommodation under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.